

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.P.No.108/93

Dt. of order: 26.7.94

Geological Survey of India : Applicants  
Employees Association(WR)

Vs.

Union of India & Ors: : Respondents

Mr.Kunal Rawat : Counsel for ~~Applicants~~/non-petitioner

Mr.U.D.Sharma : Counsel for respondents / petitioner

CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The respondents have come with a clear case that Shri Bhanwar Lal and some other persons were regularised on the basis of the reply submitted before the Tribunal. This Court directed that the persons who are senior and eligible for regularisation and stand on a better footings than Shri Bhanwar Lal should be regularised from the date on which Shri Bhanwar Lal has been regularised. This clarification is sufficient and it is not necessary to pass any further order in the review petition. This should be done within a period of 4 months from the date of the receipt of a copy of this order.

2. The Review Petition is disposed of accordingly with no order as to costs.

(O.P.Sharma)  
Member(A).

(D.L.Mehta)  
Vice Chairman.